

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

PHYSICAL HEARING

**CORAM: DR.VENKKATA RAMAKRISHNA BADARINATHNANDULA – HON’BLE MEMBER (J)
CORAM: SHRI CHARAN SINGH - HON’BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 03.05.2023 After Court-I Hearings**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA (IBC)/541/2023 IA (IBC)/509/2023 Intervention Petition (IBC)/8/2023 IA (IBC)/305/2023 IA (IBC)/771/2022 IA (IBC)/776/2022 IA (IBC)/1008/2022 IA (IBC)/293/2020 Intervention Petition (IBC)/15/2023 in CP (IB) No.372/7/HDB/2018
NAME OF THE COMPANY	Indu Projects Ltd
NAME OF THE PETITIONER(S)	Bank of Baroda
NAME OF THE RESPONDENT(S)	Indu Projects Ltd
UNDER SECTION	7 of IBC

ORDER

**Intervention Petition (IBC)/8/2023 , IA (IBC)/305/2023, IA (IBC)/1008/2022
Intervention Petition (IBC)/15/2023**

The Ld Counsel for the RP Mr.V.V.S.N.Raju submits that the above IAs are directly connected with the Application seeking approval of the Resolution Plan, hence needs to be disposed of expeditiously. Therefore, prayed for earlier date of hearing. In view of this submission, adjourned to 24.05.2023.

In Intervention Petition 15/2023, the Ld Counsel undertakes to file counter. All other IAs, also be listed on 24.05.2023.

All other IAs, adjourned to 01.06.2023.

**Sd/-
MEMBER (T)**

**Sd/-
MEMBER (J)**